

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Civil Contempt Petition No.59 of 2005
In
Original Application No.1406 of 2004**

Allahabad this the 22nd day of September, 2005

**Hon'ble Mr.A.K. Bhatnagar, Member (J)
Hon'ble Mr.D.R. Tiwari, Member (A)**

Ram Raj Maurya, Son of Late Beni Madho Maurya, Resident of 66/2A/4, Ram Nagar Chauraha, Naini, Allahabad.

Applicant

By Advocate Shri Chandra Mohan Jha

Versus

Sri Rajveer Singh, Commandant, COD Cheoki, Allahabad.

Respondent

By Advocate Shri Saumitra Singh

O R D E R

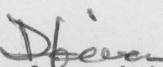
By Hon'ble Mr.A.K. Bhatnagar, Member (J)

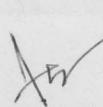
This contempt petition has been filed for punishing the respondents for willfully disobeying the order passed on 07.12.2004 in O.A. No.1406/04 by which a direction was given to respondents to decide the representation of the applicant within a period of 3 months from the date of communication of the order under intimation to the applicant. Learned counsel for the respondents has filed supplementary counter affidavit today in the Court after serving a copy of it to the applicant's counsel. Same is taken on record. Learned counsel inviting our attention on paragraph no.3 of the Supplementary Counter Affidavit, submitted that in compliance of the Judgment dated 07.12.2004 passed in O.A.No. 1406 of 2004 the respondents have



decided the grievances of the applicant towards his medical claim against the Medical Bill No.170 dated 16.10.2001 for an amount of Rs.46293/- and Medical Claim No. 26/Medical dated 16.05.2002 for Rs.28230/-, which in total comes to Rs.74528/-. They have also issued a cross cheque no.114918 dated 10.08.2005 of State Bank of India, Naini Branch, Allahabad for the aforesaid amount. The photocopy of the same is also annexed as annexure-1 to the supplementary counter affidavit. The original cheque has been handed over to counsel for the applicant Shri Chandra Mohan Jha in the Court today and in token of receipt on behalf of the applicant, he has signed. The acknowledgement of the same has been obtained and taken on record.

2. In view of the above, we find that compliance of the order dated 07.12.2004 passed in O.A.No.1406 of 2004 has been made out and no case of contempt survives. Therefore, contempt petition is dismissed and notice issued to the respondent is discharged.


Member (A)


Member (J)

/M.M. /